

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

**REGIONAL BENCH- COURT NO.3
Excise Appeal No.12732 of 2018**

(Arising out of OIA-VAD-EXCUS-002-APP-163-2018-19 dated 29/06/2018 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-VADODARA-II)

Gujarat Fluorochemicals Ltd

.....Appellant

Plot No. 12-A, Dahej Industrial Estate, Taluka-Vagra,
Bharuch, Gujarat

VERSUS

C.C.E. & S.T.-Vadodara-ii

.....Respondent

1st Floor... Room No.101,
New Central Excise Building,
Vadodara, Gujarat-390023

APPEARANCE:

None appeared for the Appellant

Shri R K Bhashkar, Superintendent (AR) for the Respondent

CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR

Final Order No. A/ 11908 /2021

DATE OF HEARING: 31.05.2021

DATE OF DECISION:31.05.2021

RAMESH NAIR

The concerned Commissionerate of Central Goods and Service Tax submitted a list of cases including the present case which have been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and discharge certificate has been issued.

2. Considering this position, I find that since the case has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 the appeal lying pending in this tribunal shall be deemed to have been withdrawn in terms of section 127(6) of Chapter V of Finance (No.2) Act, 2019.

3. Accordingly, the appeal is disposed of as withdrawn.

(Dictated & Pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**